

13 *St. re : Senior Officials Meeting of AFRICA Fund Committee in Lusaka* AGRAHAYANA 17, 1908 (SAKA) *St. re : Senior Officials Meeting of AFRICA Fund Committee in Lusaka* 14

allow double standards. The Tripura Government must be dismissed.

[English]

MR. SPEAKER : Nothing doing.

[Translation]

SHRI RAJ KUMAR RAI (Ghosi) : Mr. Speaker, Sir, we should know the Government's reaction thereto and what is being done in this regard? This is not a minor issue. It is a very serious issue and is a matter of concern for the whole country because 11 persons have been killed there.

11.04 hrs.

STATEMENT RE : SENIOR OFFICIALS' MEETING OF THE AFRICA FUND COMMITTEE HELD IN LUSAKA FROM NOVEMBER 24 TO 26, 1986

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : Sir, on behalf of Shri Eduardo Faleiro, I beg to make Statement.

It would be recalled that the Eighth Conference of Heads of State of Government of Nonaligned countries, held in Harare in September, 1986, had resolved to establish the "AFRICA Fund" (Action for Resisting Invasion, Colonialism and Apartheid Fund) to strengthen the economic and financial capability of the Frontline States, to fight the Apartheid regime of South Africa, to support the liberation movements in South Africa and Namibia in their struggle against racist and colonialist oppression, to assist the Frontline States to enforce sanctions against South Africa and enable them to cope with any retaliatory action by the racist Pretoria regime.

2. Pursuant to this Resolution, senior officials of the Fund Committee Member States, viz. India, Zambia, Algeria, Argentina, Congo, Nigeria, Peru, Yugoslavia and Zimbabwe met in Lusaka from Novem-

ber 24 to 26, 1986 to draw up a Plan of Action for the Fund. The leader of Indian delegation who chaired the Meeting in India's capacity as Chairman of the Fund Committee conveyed on behalf of the Prime Minister of India, Cordial greetings and good wishes for the success of the Meeting.

3. The Meeting expressed its concern at the deteriorating situation in Southern Africa. It condemned the Pretoria regime for having stepped up its oppression and subjugation of the disenfranchised and dispossessed people of South Africa through several repressive measures, continued illegal occupation of Namibia and its policy of destabilisation and State terrorism against the Frontline and other neighbouring countries. The Meeting reaffirmed that Apartheid, a crime against humanity, was the root cause of conflict in the region and reiterated the commitment of the Nonaligned countries for its complete eradication.

4. The Meeting discussed the priority areas of assistance to the Frontline States and the liberation movements in Southern Africa, which will constitute the action of the Fund. The Meeting further discussed ways and means for the mobilisation of public opinion and the raising of resources for the Fund. It also considered the modalities for the Management and operation of the Fund. The discussions were based on the working documents circulated by India in its capacity as Chairman of the Fund Committee which had been prepared following intensive consultations with the leaders of the Frontline States and the liberation movements in Southern Africa, during my visit to the Frontline States in September-October, 1986, India's initiative in having undertaken these consultations less than a month after the Harare Summit and effort in having prepared useful working documents was widely appreciated.

5. The recommendations made by the Meeting are to be submitted to the Ministerial meeting of the Fund Committee followed by a Summit Meeting of the Committee for consideration.

6. In the meantime, the Committee has authorised India, as Chairman, to take necessary action for operationalising the

Fund including the holding of consultations with the Governments, organisations and Institutions concerned.

7. It is hoped that the draft Plan of Action would be approved at a Summit Meeting of the Fund Committee to be held early next year in New Delhi. The appeal of contributions would also be launched on that occasion.

11.07 hrs.

ESTIMATES COMMITTEE

[English]

Action Taken Statements

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Twenty-First Report of Estimates Committee (8th Lok Sabha) on Action Taken by Government on the recommendations contained in Eighty-fourth Report of the Committee (7th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs) — Banking.

SHRI T. BASHEER (Chirayinkil) : Sir, I request the Hon. Home Minister, through you, to make a statement on the situation in Delhi.

MR. SPEAKER : You are late. You missed the bus.

11.08 hrs.

JOIN COMMITTEE ON RAILWAYS BILL

[English]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to move :

“Whereas in the motion while referring the Bill to consolidate and amend

the Law relating to Railways to a Joint Committee of the Houses on 5th November, 1986, it was provided that the name of the 30th Member from this House would be announced later:

Now, therefore, this House do appoint Shri Sri Hari Rao to the said Joint Committee.”

MR. SPEAKER : The question is :

“Where as in the motion while referring the Bill to consolidate and amend the Law relating to Railways to a Joint Committee of the Houses on 5th November, 1986, it was provided that the name of the 30th Member from this House would be announced later :

Now, therefore, this House do appoint Shri Sri Hari Rao to the said Joint Committee.”

The motion was adopted.

MERCHANT SHIPPING (SECOND AMENDMENT)* BILL, 1986

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to move for leave to introduce; a Bill further to amend the Merchant Shipping Act, 1958.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Merchant Shipping Act, 1958.”

The motion was adopted.

SHRI RAJESH PILOT : I introduce the Bill.

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